

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:88

ANSWERED ON:11.12.2013

DEVELOPMENT OF INFRASTRUCTURE OF SUBORDINATE COURTS

Dubey Shri Nishikant ;Rao Shri Nama Nageswara

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the centrally sponsored schemes for the development of infrastructure facilities for the judiciary;
- (b) the number and details of subordinate courts which have been covered and those which are likely to be covered under the scheme during the 12th Five Year Plan Period, State/UT wise;
- (c) the funds provided and the results achieved under the scheme during each of the last three years and the current year, State wise; and
- (d) whether the Government proposes to provide additional funds to the States for construction of buildings for the subordinate courts and if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATION & INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 88 DUE FOR ANSWER ON 11TH DECEMBER, 2013

(a) to (d): The development of infrastructure facilities for judiciary is the primary responsibility of the State Governments. However, in order to augment the resources of the State Governments, a Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for judiciary has been in operation since 1993-94.

The scheme was modified in 2011-12 to revise the fund sharing pattern from the 50:50 ratio to 75:25 ratio between the Central and State Governments. The fund sharing pattern for between the Central and State Governments for States in the North-Eastern Region (NER) is in the 90:10 ratio with effect from 2010-11. The modified Scheme covers construction of court buildings and residential quarters of Judicial Officers of District and Subordinate Courts.

Central Assistance is provided as per the budgetary allocation made for the Scheme. The State / UT-wise details of funds released under CSS during the last three years and current year are given in the statement enclosed at Annexure – I. An outlay of Rs.4,867 crore has been provided for the scheme during the 12th Five Year Plan (2012-17). A sum of Rs 708.21 crore was released in the year 2012-13. A budget provision of Rs.911 crore has been made for the scheme in the current financial year. Central assistance for the remaining years of the 12th Plan will be provided as per the budgetary allocations for each year, subject to utilization of previous grants by the States.

The matter of development of infrastructure of the subordinate courts is also being regularly reviewed in the Supreme Court in the Interlocutory Application No. 279 / 2010 in Writ Petition (C) No. 1022 / 1989 in All India Judges' Association & Ors. Vs. Union of India & Ors. As per the information furnished by various States / UTs to the Supreme Court in the above case, 234 new court building and 254 residential quarters have been completed between July 2010 and September 2012, details of which are being enclosed as Annexure – II and Annexure - III.